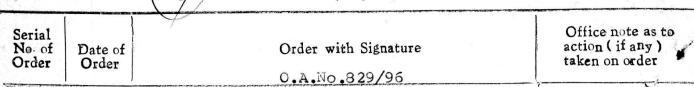
fr. S.K. mohapatri. THE CENTRAL ADMINISTRATIVE TRIBUNAL CUTTACK BENCH, CUTTACK Office note as to Orders Sr. No action (if any) Date taken on order fer 250/- 10 W Fer Regn. please-19.11.96. 1. Heard Sri S.K.Mohapatra, counsel for the applicant and Sri Akhaya Kumar Mishra, Addl. Standing Counsel for the respondents. The applicant in this O.A. prays for a direction to the respondents to appointment Fer Admn. 2 10 him in the post of E.D.D.A. in his favour. The applicant was initially appointed as E.D.D.A. by the verbal orders in the month of August, 1987. He was given a written order of appoint -ment on 13.3.1988. He was relieved within a month on 30.3.1988. He has been submitting representations thereafter. He came to know that recently a post of 9/1/1/6 E.D.D.A. is lying vacant in Odgaon Sub-Post office. He sent an application for the said post but it was returned with the observation vide Annexure-6



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1 dt.19.11.96 continued. that there is no such provision to absorb
him in the aforesaid post on the basis of his
application. There is a prescribed procedure
for inviting applications and considering the
same for appointment. If such procedure is
initiated either by calling the names from
the Employment Exchange offices or by an
open notification and if the applicant satisfies
all the requirements and qualifications and
makes an application for consideration of his
candidature and his application in fact has not
been considered, then he can approach this Court
As it is there is no cause of action. With this
observation, the O.A. is dismissed.

Member (Admn

Member (Admn.) 19/11/96

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DJ.